

MR. DEPUTY SPEAKER: We shall now take up Clause-by-Clause consideration of the Bill.

MR. DEPUTY-SPEAKER: I shall not put Clauses 2 and 3 to the vote of the House.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That the Schedule, Clause 1 the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed".

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

18.55 hrs.

MANIPUR APPROPRIATION BILL, 1994*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of financial year 1993-94.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of financial year 1993-94."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I introduce** the Bill.

Sir, I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1993-94 be taken into consideration."

* Published in Gazette of India Extraordinary Part-II, Section 2, dated 9.3.94.

**Introduced/moved with the recommendation of the President.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1993-94 be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

MR. DEPUTY SPEAKER: The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That the Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

The Schedule Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER: So, I thank you very much for the mighty cooperation that you have extended in limiting the time of your speeches.

The House now adjourns to meet again on Tuesday, the 15th of March, 1994 at 11 A.M.

18.57 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 15th March, 1994/Phalguna 24, 1915 (Saka)
